

(2001) 05 SC CK 0081

In the Supreme Court Of India

Case No : Civil Appeal Case No: 3605 of 2001

Notified Area Committee

APPELLANT

Vs

Additional Director, Consolidation and Others

RESPONDENT

Date of Decision : 04-05-2001

Acts Referred:

Citation : (2002) 10 SCC 180

Hon'ble Judges : Y. K. Sabharwal, J;K. T. Thomas, J

Bench : Division Bench

Final Decision : Disposed Off

Judgement

1. Service completed.

2. Leave granted.

3. The writ petition has been disposed of by the High Court without stating any reason whatsoever. Time and again this Court has pointed out that reasons are the flesh and blood of judicial adjudication and such reasons must be shown in the orders which are liable to be challenged in the superior court. That applies to the High Court also. The impugned order reads thus:

"We have heard the learned counsel on merits. We find no merit in this petition. Dismissed."

4. It is not a reasoned order. We, therefore, set aside the impugned order and remand the matter back to the High Court for disposal of the writ petition afresh in accordance with law.

5. This appeal is disposed of accordingly.